FINANCIAL EXPRESS

Software exporters set for strong revenue growth in Q3: Report

PRESS TRUST OF INDIA Mumbai, January 3

EXPORT-DEPENDENT SOFT-WARE COMPANIES are set to report a strong sequential revenue growth in the range of 2.6-6% in the seasonally weak December quarter, according to a report.

The December 2021 quarter earnings season will begin later this week or early next week with industry leaders TCS and Infosys announcing their numbers. In a report released on Monday, Kotak Institutional Equities forecast a strong 2.6 to 6 per

The report, which however, did not offer an annualised

cent sequential revenue growth

in the seasonally weak Decem-

ber 2021 quarter.

Place : Mumbai

Date: 3rd January 2022

number, also said the picture is not rosy on EPS (earnings per share) front as it sees a fall of 15% for some and a growth of 11 per cent for others.

According to the report, HCL, Wipro and Tech Mahindra will lead the growth chart among large-caps and LT Infotech (LTI) among mid-caps of the industry that has seen strong headcount addition with higher fresher intake, amid high attrition on one hand and muted total new contracts on the other but strong actual deal-making.

December is a seasonally lean period due to furloughs. Despite the impact of furloughs, the report sees strong revenue growth led by high discretionary and continuing transformation spending.

Tech Mahindra gets data analytics specialisation in Google Cloud partner program

dra on Monday announced it has achieved the Data Analytics specialisation certification in the Google Cloud Partner Advantage Program, strengthening its expertise

As a premier partner for Google Cloud, Tech Mahindra has been at the forefront of enabling cloud adoption for enterprises globally, the firm said. This is the fourth recognition for Tech Mahindra's partnership with Google Cloud.

"Tech Mahindra has announced today that it has achieved the Data Analytics specialisation certification in the Google Cloud Partner Advantage Program...," the

BEML LIMITED 75 CIN: L35202KA1964GOI001530

(Schedule A Company under Ministry of Defence) अमृत महोत्सव Registered Office: "BEML SOUDHA", 23/1, 4th Main Road, S.R. Nagar, Bengaluru - 560 027. Tel. & Fax: (080) 22963142, E-mail: cs@beml.co.in, Website: www.bemlindia.in

NOTICE

Notice is hereby given that the following share certificates have been reported lost/ misplaced and the holders of the share certificates have applied with the Company for issue of duplicate share certificate:

| Name of Shareholders | Folio No. | Cert No. | No of Shares | Distinctive Nos. | |
|----------------------|-----------|-------------|-----------------|-------------------|--|
| OMPRAKASH KHANDELWAL | BES017780 | 78751 | 100 | 33875001-33875100 | |
| ZILLAH C M VAZ | BES014044 | 72146 | 100 | 33214501-33214600 | |
| SUBHAS M SARDA | BES021659 | 93099 | 100 | 35309801-35309900 | |

within 15 days from the date of publication of this notice. Please note that, if no objection is received within the said period, the Company will proceed further with issuing the duplicate share certificates to the applicants/shareholders.



Scan this to know about Azadi Ka Amrit Mahotsay

Sd/-(SV Ravisekhar Rao) Company Secretary

For BEML LIMITED

E-AUCTION SALE NOTICE [Sale of Pratibha Industries Limited (In Liquidation) as a Going Concern under Insolvency and Bankruptcy Code, 2016]

Sale of Pratibha Industries Limited (In Liquidation) ("Corporate Debtor") or its business as a going concern under Regulations 32A of the Insolvency and Bankruptcy Board of India Liquidation Process) Regulations, 2016 ("Liquidation Regulations") by the Liquidator appointed by the Hon'ble Adjudicating Authority, National Company Law Tribunal, Mumbai Bench-I (NCLT) vide order dated 8th February 2021. The sale will be conducted by the Liquidator through the e-auction platform provider which would be disclosed later. The E-auction will be live on the portal from 10th February 2022 from 11:00 am to 02:00 pm IST for qualified bidders.

| Sale of the Corporate Debtor or its' business as a going concern | Reserve Price# | EMD Amount | Refundable Fee | Minimum Incremental Bid |
|--|-------------------|------------|-------------------|-------------------------------|
| Relinquished assets | ₹ 150 Crore | ₹ 15 Crore | ₹ 7.5 Lakh | ₹ 10 Lakh |
| 2. Non-relinquished assets* | ₹ 90 Crore | ₹ 9 Crore | ₹ 7.5 Lakh | ₹ 10 Lakh |

Eligibility criteria to participate in the e-auction for sale of the Corporate Debtor or its' business as a going concern are provided at the website of the Corporate Debtor https://www.pratibhagroup.com/pages/liquidation.html

The detailed process document will be shared with the qualified bidders which will provide the details and particulars of the non-relinquished assets. The non-relinquished assets have been included only for price discovery and the sale thereof shall take place only subject to consent and relinquishment of security interest by the concerned secured financial creditors under Section 52 of the IBC before confirmation of sale. The reserve prices mentioned are the reserve prices for all relinquished assets and all non-

relinquished assets respectively as a whole.

her terms and conditions of the E-auction will be shared with qualified bidders:

E-auction will be conducted on "AS IS WHERE IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through an approved service provider which will be disclosed later. The relevant documents relating to eligibility include under Section 29A of the Insolvency and Bankruptcy Code, 2016 (hereinafter, "IBC"), declarations and General Terms and conditions of online auction sale are available on the website https://www.pratibhagroup.com/pages/liquidation.html Contact: +91 22 6641 4400, Email ld: liquidator.pratibha@gmail.com

The intending participants are required to deposit refundable Participation Fees as mentioned in the table above as detailed in the document available at website https://www.pratibhagroup.com/pages/liquidation.html Contact: +91 22 6641 4400, Email ld: liquidator.pratibha@gmail.com

The eligible bidders will be later required to deposit refundable Earnest Money Deposit ("EMD") as detailed in the Process Document which will be issued to eligible bidders later. The sale shall be subject to provisions of the IBC and the regulations made thereunder.

a) Submission of application form along with Participation fees: 10 January 2022 :13 January 2022 b) Declaration of eligible participant :28 January 2022 c) the Last date for due diligence (VDR access)

d) Last Date for submission of EMD :07 February 2022 :10 February 2022 e) Date of Auction (11:00 am - 2:00 pm IST)

#The timeline for payment of final sale consideration may be extended at the sole discretion of the Liquidator, to the extent permissible under the applicable laws and regulations. In case the participant is not found to be eligible, the Liquidator shall refund the Participation Fee to the said All further updates and modifications to this would be notified on the Pratibha Industries Limited

website page https://www.pratibhagroup.com/pages/liquidation.html Anil Mehta

Liquidator, Pratibha Industries Limited Address: 1607/1608, 16th Floor, Cyber One, Behind Odisha Bhawan, Sector-30A, Vashi, Navi

Mumbai-400703 Email Id: liquidator.pratibha@gmail.com

Registration Number: IBBI/IPA-001/IP-P00749/2017-2018/11282 Email Id: liquidator.pratibha@gmail.com Mr. Anil Mehta has been granted a certificate of registration to inter alia act as Liquidator by the

Insolvency and Bankruptcy Board of India. The affairs, business and property of Pratibha Industries Limited are being managed by the Liquidator, Anil Mehta, who acts as an agent of Pratibha Industries Limited only and without personal liability. Place: Mumbai.

Date: 04th January 2022

Company Secretary

Days & Dates

Divine Alloys and Power Co Limited - In Liquidation Regd. Off.: Block A, 139, Regent Estate, 176/14/139, Raipur Road, Kolkata- 700 092, West Bengal E-Auction

Sale of Corporate Debtor as a Going Concern under the Insolvency and Bankruptcy Code, 2016 Date and Time of E-Auction: 27th January, 2022 at 11:00 AM to 02:00 PM (With unlimited extension of 10 minutes each) Sale Notice

Notice is hereby given for Sale of "M/s Divine Alloys and Power Co Limited - In Liquidation (Corporate Debtor)" as a Going Concern including all the assets forming part of Liquidation estate formed by the Liquidator, appointed by the Hon'ble NCLT Kolkata Bench under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder. Reserve Price EMD Amount

Sale of Corporate Debtor as a Going Concern along with all Rs 64.80 Crores Rs 6.48 Crores assets including Land & Building, Plant & Machinery and Securities & Financial Assets. The sale shall be subject to the Terms and Conditions prescribed in the "E-Auction

www.divinealloysandpower.in and to the following conditions: . It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator of M/s Divine Alloys and Power Co. Limited reserves the right to suspend/abandon/cancel/extend or modify process terms and/or reject or disqualify any

Process Information Document" available at https://nclt.auctiontiger.net and

E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through approved service provider, M/s. e-Procurement Technologies Limited (Auction Tiger) https://nclt.auctiontiger.net. 3 The last date for submission of Eligibility documents and Refundable Deposit as

prospective bidder/bid/offer at any stage of the e-auction process without assigning any

mentioned in the Process Documents is 18th January, 2022. The Bid Documents details and EMD payment details should reach the office of the Liquidator physically or by E-mail at the address given below before 06:00 PM on 25th January, 2022. Any modification in timelines and/or in the "e-auction process information document" including terms and conditions will be notified in the website of the Corporate Debtor i.e.

www.divinealloysandpower.in. For any query, contact Mr Rajesh Kumar Agrawal, mob- 9830201612, mail id cirp.divine@gmail.com or Contact: Mr. Praveen Kumar Thevar 9722778828 - 079 6813

6854/55/51; Email ID: praveen.thevar@auctiontiger.net. Rajesh Kumar Agrawal Liquidator Divine Alloys and Power Co Limited- In liquidation

IBBI Regn No.: IBBI/IPA-001/IP-P01023/2017-2018/11722 Ganesh Chandra Avenue, 3rd Floor, Room No-301, Kolkata-700013 Date: 03.01.2022 cirp.divine@gmail.com/rajesh521@yahoo.com Place: Kolkata

> Divine Vidyut Limited - In Liquidation Regd. Off.: Block D, 139, Regent Estate, 176/14/139, Raipur Road, Kolkata- 700 092, West Bengal

E-Auction Sale of Corporate Debtor as a Going Concern under the Insolvency and Bankruptcy Code, 2016 Date and Time of E-Auction: 27th January, 2022 at 11:00 AM to 02:00PM (With unlimited extension of 10 minutes each) **Sale Notice**

The Notice is hereby given for Sale of M/s Divine Vidyut Limited - In Liquidation (Corporate Debtor) as a Going Concern including all the assets forming part of Liquidation estate formed by the Liquidator, appointed by the Hon'ble NCLT Kolkata Bench under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

Reserve Price EMD Amount Sale of Corporate Debtor as a Going Concern along with all Rs 27.40 Crores Rs 2.74 Crores assets including Land & Building, Plant & Machinery and Securities & Financial Assets.

Process Document" available at https://nclt.auctiontiger.net and www.divinevidyut.in and to the following conditions: . It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator of M/s Divine Vidyut Limited reserves the right to

The sale shall be subject to the Terms and Conditions prescribed in the "E-Auction

suspend/abandon/cancel/extend or modify process terms and/or reject or disqualify any prospective bidder/bid/offer at any stage of the e-auction process without assigning any reason and without any liability. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE" basis through approved service provider, M/s. e-Procurement Technologies Limited (Auction Tiger).

The last date for submission of Eligibility documents and Refundable Deposit for the

Participants as mentioned in the Process Documents is 18th January, 2022. The Bid Documents details and EMD payment details should reach the office of the Liquidator physically or by E-mail at the address given below before 06:00 PM on 25th January. 2022. Any modification in timelines and/or in the "e-auction process document" including terms

and conditions will be notified in the website of the Corporate Debtor i.e For any query, contact Mr Rajesh Kumar Agrawal, mob- 9830201612, mail id cirp.dvl@gmail.com or Contact: Mr. Praveen Kumar Thevar 9722778828 - 079 6813 6854/55/51; Email ID: praveen.thevar@auctiontiger.net.

> Liquidator Divine Vidyut Limited- In liquidation IBBI Regn No.: IBBI/IPA-001/IP-P01023/2017-2018/11722 Ganesh Chandra Avenue, 3rd Floor, Room No-301, Kolkata-700013 cirp.dvl @gmail.com/ rajesh521@yahoo.com

Rajesh Kumar Agrawal

Regd. Off.: ABS Towers, 3rd Floor, Old Padra Road, Vadodara 390 007, Gujarat CIN: U40106GJ2020PLC113100 | Tel.: +91 (265) 6198111 | Fax.: +91 (265) 2310 312

INOX WIND ENERGY LIMITED

Email: investors.iwl@inoxwind.com | Website: www.iwel.co.in

NOTICE TO SHAREHOLDERS REGARDING 3™ EXTRA-ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the Third Extra-Ordinary General Meeting (EGM) of the Company will be held on Tuesday, January 25, 2022 at 12:00 Noon (IST) through Video Conferencing (VC)/ Other Audio-Visual

Means (OAVM) facility in compliance with the applicable provisions of the Companies Act, 2013 ('the Act') read with relevant Circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India ('SEBI'). Members will be able to attend the EGM through VC/ OAVM facility only. The Notice of 3rd EGM has been sent only through electronic mode to those Members whose email addresses

are registered with the Company or Depositories. These documents are also available on the websites of the Company; www.iwel.co.in, Stock Exchanges i.e. BSE Limited; www.bseindia.com and National Stock Exchange of India Limited; www.nseindia.com and Central Depository Services (India) Limited (CDSL); www.evotingindia.com. The Company has arranged e-Voting facility ('remote e-Voting' and 'e-Voting during the EGM') for all its Members holding shares in physical or demat mode, as on the Cut-off date i.e. Tuesday, January 18, 2022 through the e-Voting platform of CDSL in respect of the Resolutions to be passed at the EGM. Only Members holding shares of the Company as on the above mentioned Cut-off date shall be entitled to avail the e-Voting facility. Voting rights (for e-Voting facility) shall be reckoned on the paid-up value of the shares registered in the name of the Member(s) of the Company as on the Cut-off date. All eligible Members are requested to note following schedule of e-Voting facility

| Particulars | Date |
|--|--|
| Date of completion of dispatch of Notice | January 3, 2022 |
| Date and time of commencement of remote e-Voting | January 21, 2022 at 09:00 A.M. (IST) |
| Date and time of end of remote e-Voting | January 24, 2022 at 05:00 P.M. (IST) |
| Date of e-Voting during EGM | January 25, 2022 |
| Date of declaration of result | Within 2 working days of conclusion of EGM |

may follow the instructions for e-Voting facility, manner of attending/ joining EGM through VC/ OAVM and registering/ updating email address and phone number of Members as mentioned in the Notice of EGM. The Members who cast their vote by remote e-Voting may attend the Meeting through VC/ OAVM but shall not be entitled to cast their vote again during the EGM. Vote once casted by the Member shall not be allowed to be changed subsequently. Please note that remote e-Voting shall be disabled by the CDSL beyond the date and time specified in the above schedule

All eligible Members and persons who become Members of the Company after the dispatch of the Notice

Members having any grievance connected with e-voting may contact Shri Rakesh Dalvi, Sr. Manager of CDSL, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N. M. Joshi Marg, Lower Parel (East), Mumbai-400013; Email: helpdesk.evoting@cdslindia.com; Tel: 022-23058542/43.

By Order of the Board For INOX WIND ENERGY LIMITED

Deepak Banga Place : Noida Date: January 3, 2022 Company Secretary

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

DATASOFT APPLICATION SOFTWARE (INDIA) LIMITED

Registered Office: 442, Blue Rose Industrial Estate, Western Express Highway, Borivali (East), Mumbai - 400 066, Maharashtra, India Tel.: +91-22-28703821; Telefax: +91-22-28706999; E-mail: bhutabuch@yahoo.com; Website: www.dasil.in

OPEN OFFER FOR ACQUISITION OF UP TO 2,94,280 (TWO LAKH NINETY FOUR THOUSAND TWO HUNDRED AND EIGHTY ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 10 (INDIAN RUPEES TEN ONLY) ("EQUITY" SHARES"), REPRESENTING 26% OF THE VOTING SHARE CAPITAL OF DATASOFT APPLICATION SOFTWARE (INDIA) LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY ESWARA RAO NANDAM ("ACQUIRER 1") AND UMA NANDAM ("ACQUIRER 2") (HEREINAFTER COLLECTIVELY REFERRED AS "ACQUIRERS"), PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS

Corporate Identification Number (CIN): L72200MH1992PLC067032

This Post Offer Advertisement in connection with the Offer ("Post Offer Advertisement") is being issued by Ashika Capital Limited ("Manager to the Offer"), for and on behalf of the Acquirers, pursuant to and in compliance with Regulation 18(12) of the SEBI (SAST) Regulations, 2011.

This Post Offer Advertisement should be read in continuation of, and in conjunction with (a) the public announcement in

AMENDED [SEBI (SAST) REGULATIONS, 2011] ("OPEN OFFER" OR "OFFER").

connection with the Open Offer, made by the Manager to the Offer on behalf of the Acquirers on October 11, 2021 ("Public Announcement") (b) the detailed public statement, in connection with the Open Offer, dated October 19, 2021 ("**Detailed Public Statement**"), that was published on behalf of the Acquirers on October 20, 2021 in all editions of Financial Express (English), all editions of Jansatta (Hindi) and in the Mumbai edition of Mumbai Lakshadeep (Marathi); and (c) the Letter of Offer dated November 29, 2021, in connection with the Open Offer, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer") and (d) the Offer Opening Public Announcement and Corrigendum, in connection with the Offer, dated December 07, 2021 ("Offer Opening Public Announcement and Corrigendum") published on December 08, 2021 in all editions of Financial Express (English), all editions of Jansatta (Hindi), in the Mumbai edition of Mumbai Lakshadeep (Marathi).

This Post Offer Advertisement is being published in all such newspapers in which the Detailed Public Statement was

Capitalized terms used but not defined in this Post Offer Advertisement shall have the meanings assigned to such terms in the Public Announcement, Detailed Public Statement, Letter of Offer and Offer Opening Public Announcement and

The Public Shareholders of the Target Company are requested to kindly note the following information with respect to the

| 1. | Name of the Target Company | me of the Target Company : Datasoft Application Software (India) Limited | | |
|---------------------------------|---|--|--|--|
| 2. Name of the Acquirer and PAC | | : | Acquirers: Eswara Rao Nandam ("Acquirer 1"); and Uma Nandam ("Acquirer 2") Person Acting in Concert (PAC): No person is acting in concert with the Acquirers for the purpose of this Open Offer. | |
| 3. | Name of Manager to the Offer | + | Ashika Capital Limited | |
| 4. | Name of Registrar to the Offer | | Link Intime India Private Limited | |
| 5. | Open Offer details: (a) Date of Opening of the Offer (b) Date of Closing of the Offer | : | December 09, 2021 (Thursday) December 22, 2021 (Wednesday) | |
| 6. | Date of Payment of Consideration | t | December 30, 2021 (Thursday) | |
| 7. | Details of the acquisition (based on Voting Rights): | | | |

Proposed in

Particulars Actuals the Letter of Offer No. (i) Offer Price (per Equity Share) INR 3.25/-INR 3.25/-45,572 (ii) Aggregate Number of Shares Tendered 2,94,280 (iii) Aggregate Number of shares Accepted 2.94,2807 45.572 Size of the Offer (Number of Shares INR 9,56,410/-INR 1,48,109/ multiplied by Offer Price per Share) Number (%) Number (%) Shareholding of the Acquirers before Not Applicable Not Applicable Agreement/Public Announcement (vi) Shares acquired by way of Agreement 2,95,812 26.14 2.95.81 26.14 (vii) Shares acquired by way of Open Offer 2.94.280 26.00 45.57 4.02 Shares acquired after Detailed Public Not Applicable Not Applicable Statement Post Offer Shareholding of Acquirers 5,90,092 3,41,384 30.16 (v+vi+vii+viii)**Pre Offer** Pre Offer **Post Offer** Post Offer (x) Pre & Post Offer Shareholding of Public 7,90,456 7,95,381 5,41,748 7,95,38 (70.27%)(47.86%)(70.27%) (69.84%)

* Assuming full acceptance under the Open Offer.

S.

 * Post completion of Offer, the residual holding of erstwhile Promoters and Promoter Group was included in Public.

The Acquirers accept full responsibility, jointly and severally, for the information contained in this Post Offer Advertisement, other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company and/or the Sellers). The Acquirers accept full responsibility for the obligations under the Offer and shall be liable for ensuring compliance with the SEBI (SAST) Regulations, 2011.

ASHIKA CAPITAL LIMITED

A copy of this Post Offer Advertisement is expected to be available on the websites of SEBI (http://www.sebi.gov.in). Issued for and on behalf of the Acquirers by the Manager to the Offer:



(CIN: U30009WB2000PLC091674) 1008, 10th Floor, Raheja Centre, 214, Nariman Point, Mumbai-400021. Tel: +91-22-66111700; Fax: +91-22-66111710; E-mail: mbd@ashikagroup.com SEBI Registration Number.: INM000010536; Validity of Registration: Permanent

Contact Person: Mr. Narendra Kumar Gamini / Ms. Varshika Sarda

For and on behalf of the Acquirers:

Sd/-**ESWARA RAO NANDAM UMA NANDAM** Chennai

Place: **January 03, 2022** Date:

13, Community Centre, East of Kailash, New Delhi - 110065. Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491 E- mail: investors@dnafinserv.com Contact Person: Ms. Radhika Pushkarna Date: 03.01.2022 Date: 03.01.2022

Place: New Delhi

financialexp.epar

IT COMPANY TECH Mahinin data analytics space.

company statement said.

(T) IDBI mutual **IDBI** Asset Management Limited CIN: U65100MH2010PLC199319

Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005 Corporate Office: 4th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005 Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

CORRIGENDUM No. 01/2021-22 This is with reference to the notice cum addendum no. 29/2021-22 dated December 31, 2021 captioned

1. Change in Chief Information Security Officer (CISO) of IDBI Asset Management Limited. The age of Ms. Sarina Dias shall be read as 46 years instead of 51 years.

with IDBI Asset Management Limited as the Investment Manager.

All other details of the notice-cum-addendum dated December 31, 2021 shall remain unchanged. For IDBI Asset Management Limited (Investment Manager for IDBI Mutual Fund)

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Company Secretary and Compliance Officer Date : January 03, 2022 Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and

CAPLIN POINT LABORATORIES LIMITED

Registered office: 3rd Floor, "Ashvich Towers", No.3, Developed Plots Industrial Estates, Perungudi, Chennai 600 096. Phone Nos.044-2496 8000, Fax No.044-28154952. Website - www.caplinpoint.net, email ID - investor@caplinpoint.net

NOTICE TO SHAREHOLDERS

Transfer of Unclaimed Dividend amount and Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Account

Notice is hereby given to the shareholders of the Company pursuant to Section 124(6) of the Companies Act, 2013 (Act) read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time (the Rules).

The Rules, contain provisions for transfer of unpaid / unclaimed dividend(s) and also transfer of shares, in respect of which dividend remains unpaid / unclaimed for seven consecutive years or more in the name of Investor Education and Protection Fund (IEPF).

The Company has sent individual notices through registered post to the latest available addresses of

the shareholders whose dividends and shares are liable to be transferred to IEPF. Shareholders who have not claimed their dividends can contact Company's Registrar and Transfer Agent (RTA) M/s. Integrated Registry Management Services Private Ltd, "Kences Towers" 2[™] Floor, No.1, Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017 on or before 7th February 2022 for further details and for making a valid claim for the unclaimed dividends. In case

unclaimed will also be transferred to the IEPF. Further, in terms of Rule 6(3) of the Rules, the Company has uploaded the statement containing the full details of such shareholders and shares due for transfer to IEPF on its website at www.caplinpoint.net.

no valid claim has been made, the shares in respect of which the dividends are lying unpaid

In case the concerned shareholders wish to claim the shares after transfer to IEPF, a separate application has to be made to the IEPF Authority in Form IEPF-5, as prescribed under the Rules and

the same is available at IEPF website i.e., www.iepf.gov.in. For Caplin Point Laboratories Limited Place: Chennai Dinesh R G

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY

SHAREHOLDERS OF APM FINVEST LIMITED Registered Office: - SP-147, RIICO Industrial Area Bhiwadi Rajasthan-301019.

This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirer(s) M/s Hindon Mercantile Limited and Mr. Kapil Garg, pursuant to and in compliance with Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011 as amended.

This Corrigendum should be read in continuation of and in conjunction with Detailed Public Statement ("DPS"), unless otherwise specified Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise defined.

The shareholders of APM Finyest Limited are requested to note that the developments/amendments with respect to and in connection with

Days & Dates

1. The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under

Activity

Last Date of communicating rejection / acceptance and

payment of consideration for applications accepted /

return of unaccepted share certificates / credit of

| No | | (Original Days & Dates) | (Revised Days & Dates) |
|-----|--|-----------------------------|-----------------------------|
| 1. | Date of Public Announcement | Saturday, November 27, 2021 | Saturday, November 27, 2021 |
| 2. | Date of Publication of Detailed Public Statement | Friday, December 03, 2021 | Friday, December 03, 2021 |
| 3. | Filing of the Draft letter of Offer to SEBI | Friday, December 10, 2021 | Friday, December 10, 2021 |
| 4. | Last Date for a Competitive Offer(s) | Friday, December 24, 2021 | Friday, December 24, 2021 |
| 5. | Identified Date* | Tuesday, January 04, 2022 | Friday, December 31, 2021 |
| 6. | Date by which Final Letter of Offer will be dispatched to the shareholders | Tuesday, January 11, 2022 | Friday, January 07, 2022 |
| 7. | Last Date for revising the Offer Price / number of shares. | Thursday, 13 January, 2022 | Tuesday, January 11, 2022 |
| 8. | Date by which the committee of the independent directors of the Target Company shall give its recommendations. | Friday, January 14, 2022 | Wednesday, January 12, 2022 |
| 9. | Date of Publication of Offer Opening Public Announcement | Monday, January 17, 2022 | Thursday, January 13, 2022 |
| 10. | Date of Commencement of Tendering Period (Offer Opening date) | Tuesday, January 18, 2022 | Friday, January 14, 2022 |
| 11. | Date of Expiry of Tendering Period (Offer Closing date) | Tuesday, February 01, 2022 | Friday, January 28, 2022 |

unaccepted equity shares to demat account. *The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.

Issued by Manager to the Offer on behalf of the Acquirer

This Corrigendum to the Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in.

The above dates where ever it appeared in the Detailed Public Statement should be read accordingly. The Acquirer(s) accepts full responsibility for the information contained in this Corrigendum to the Detailed Public Statement and also the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments thereof.

Tuesday, February 15, 2022

D & A FINANCIAL SERVICES (P) LIMITED

Place: Kolkata

Friday, February 11, 2022